

ITEM NO.48

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. PAVANESH D.

Criminal Appeal No(s). 2057/2022

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

RAMA SHANKER & ANR.

Respondent(s)

Date : 15-03-2023 This appeal was called on for hearing today.

For Appellant(s)

Ms. Srishti Singh, AOR

For Respondent(s)

Ms. Tulika Mukherjee, AOR
Mr. Beenu Sharma, Adv.

UPON hearing the counsel through Video Conference, the
Court made the following

O R D E R

Both respondents is duly represented.

Records of the case are not required to be requisitioned in
terms of Order XX Rule 5(3) of Supreme Court Rules, 2013, since the
appeal does not involve sentence of death or imprisonment for life.

Four weeks time is granted to the counsel for appearing
parties, to file additional documents, if any.

After expiry of said period, matter be processed for listing
before the Hon'ble Court, as per the rules.

PAVANESH D.
Registrar

pm

pm